Shri Sant Nagebaba Multi-State Co-Op. Urban Credit Society Ltd., A.Nagar

Notice of Special General Meeting (Only for members)

To,
All Society Members,
All the Member are hereby informed that Special General Meeting of the society will be held on Saturday, 20/12/2025 at 11.00 am at Nagebaba bhakt nivas, Bhenda, Tal. Newasa, Dist. Ahilyanagar, Maharashtra – 414605. The meeting will be presided over by Hon'ble Chairman Shri. Kadubhau Kale to discuss and decide upon the following agenda items. All members are kindly requested to attend the meeting.

Agenda of the Meeting

1. To read and confirm the proceedings of the last General Meeting.
2. To consider Amendment of the bye-laws (Amendment of draft bye-laws as attached).
3. To consider any other incidental subject with the permission of Hon. Chairman.

Order by Board of director

Place: Ahilyanagar
Date: 03/12/2025

CEO
Shri Sant Nagebaba Multi-State Co-Op. Urban Credit Society Ltd., A.Nagar

Notice:
1. If any questions regarding the said general body meeting is to be asked, they shall be required to send the info-rmation in writing before 17/12/2025.
2. The Members shall bring this notice with them to the attend the Special General Body meeting.
3. If the meeting is adjourned for want of quorum the same meeting shall be held on the same place and on the same day after one hour. on that time no quorum shall be required.

PUBLIC NOTICE-E-AUCTION
ALPINE WINERIES PRIVATE LIMITED IN LIQUIDATION under In solvency and Bankruptcy Code,2016

E-AUCTION
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Dates E-Auction: 07.01.2026

Pursuant to the Order of the Hon'ble National Company Law Tribunal, Bengaluru vide its order dated 22.12.2021 in the matter of Alpine Wineries Private Limited (In Liquidation), the undersigned is inviting bids for sale of assets of Alpine Wineries Private Limited,"unit as a whole" owned by Alpine Wineries Private Limited forming part of the liquidation estate under section 35(1) of IBC, 2016 read with Regulation 32(e) and Regulation 32A of IBBI (Liquidation Process) Regulations, 2016.The said Assets will be sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS".

The Sale will be done by the undersigned through the E-Auction platform at the web portal **https://ibbi.baanknet.com/eauction-ibbi/home**

Brief particulars of the sale areas follows:

Sale of CorporateDebtor-**"Unit as a Whole"**

Date and Time of e-auction: 07.01.2026 at 11.00 AM to 12.00 Noon

Set of Assets	Assets	Reserve Price –(In INR)	EMD Amount (In INR)
Asset	Sale of Unit as a Whole	13.5 Crores	One Crore Thirty Lakhs

1. This Sale Notice shall be read with the Complete 'e-Auction Process Information Document' (Process Document) containing details of the Assets, eligibility, E-Auction Bid Form etc which is available at **https://ibbi.baanknet.com/eauction-ibbi/home** or can contact the Liquidator for further details.
2. The liquidator reserves the right to cancel the e-auction of any or all Assets Set under any or all category(ies) and /or set of assets being sold in the e-auction. The sale of Assets under this category i.e. going concern sale is subject to approval of the Adjudicating Authority.
3. Interested bidders for the respective Category(ies) and/or Set of Asset(s) are required to submit the eligibility documents and EMD on or before 01.01.2025 as provided in the Process Document through the electronic platform only
4. The Liquidator reserves the right to amend the key terms of the sale process including timelines for any or all Category(ies) and/or Set of Assets(s) being sold in the e-auction, to the extent permissible under the applicable laws and regulations. Any information about the amendments/ extensions of any of the timelines with respect to the sale process timelines for any or all category(ies) and/or Set of Assets (s) will be available on the e-auction website and communicated to the Eligible/Qualified/Successful Bidder(s).
5. Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the Bankneat auction platform only. If the bidder is found ineligible, EMD shall be liable to be forfeited.
6. Nothing contained herein shall constitute a binding offer or commitment for sale of assets of the Company including Sale of the Company as a whole, on a going concernbasis.

Sdi- Ravindranath Narayana Rao
Liquidator
Alpine Wineries Private Limited
522/C, 1st 'D' Cross, 15th Main, 3 Stage, 4 Block, WCR, Basaveshwarangar, Bangalore 560 079,
email: **cirpewp@gmail.com**
Phone: **0841636 888**, Mobile: **+919845259480**

Date: 04.12.2025
Place: **Bangalore**

PUBLIC ANNOUNCEMENT

(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF Shri. **NAGARAJ C.M. PERSONAL GUARANTOR OF RIGHT ENGINEERS AND EQUIPMENTS INDIA PRIVATE LTD**

RELEVANT PARTICULARS		
01	Name of Personal Guarantor	**Shri. NAGARAJ C.M.**
02	Permanent Residential Address of the Personal Guarantor	No. 3, Flat No. H1, 1st Floor, Brindavan Apartments, Anugraha Layout, Bilekahalli, Bannerughatta Road, Bangalore 560 076
03	Details of Order admitting the application	Hon'ble NCLT Bengaluru Bench admitted the application filed u/s 99 of IBC 2016, R/w Rule 7(2) of the Insolvency and Bankruptcy(Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 in I.A.No. 702/2024 in C.P.(IB) No. 151/BB/2024, In the matter of Shri. Nagaraj C.M. – Personal Guarantor vide its order dated 29.09.2025(Order uploaded on 01.12.2025)
04	Insolvency Process commencement date in respect of Personal Guarantor under IBC, 2016	29-09-2025 (order uploaded on 01.12.2025)
05	Estimated date of closure of insolvency resolution process	28.03.2026 (180 days from the date of the insolvency commencement date)
06	Name and registration number of the Resolution Professional appointed	Ravi Sankar Devarakonda Registration No: **IBBI/IPA-001/IP-P00095/2017-18/10195** AFA: **AA1/10195/02/311225/107284** (Valid upto 31-12-2025)
07	Address and e-mail of the Resolution Professional, as registered with IBBI	41/1, 8th Main, 11th Cross, 2nd Floor, Jayanagar 2nd Block, Bangalore – 560 011 Email: **ravicacscmalb@gmail.com**
08	Address and e-mail to be used for submission of claim and for correspondence with the Resolution Professional	41/1, 8th Main, 11th Cross, 2nd Floor, Jayanagar 2nd Block, Bangalore – 560 011 **rp.reipl@gmail.com**
09	Last date for submission of claims	26-12-2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bengaluru Bench has ordered the commencement of Insolvency Resolution Process of Shri. Nagaraj C.M.- Personal Guarantor for the credit facilities extended to M/s Right Engineers and Equipment India Private Limited on 29-09-2025 (Copy of order uploaded on 01-12-2025)

The creditors of Shri. Nagaraj C.M, are hereby called upon to submit their claims with proof on or before 26-12-2025 to the Resolution Professional at the address mentioned against entry No.8 in Form B under Regulation 7 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019. Copy of the Form B can be downloaded from **https://www.ibbi.gov.in/home/downloads**

Creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ravi Sankar Devarakonda
Resolution Professional of Shri. Nagaraj C.M.
– Personal Guarantor under Insolvency Resolution Process
Date : **04.12.2025** Registration No: **IBBI/IPA-001/IP-P00095/2017-18/10195**
Place: **Bengaluru** AFA No: **AA1/10195/02/311225/107284 (Valid upto31-12-2025)**

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF STAKEHOLDERS OF KALS INFORMATION SYSTEMS PRIVATE LIMITED

1.	Name of Corporate Person	**Kals Information Systems Private Limited**
2.	Date of incorporation of Corporate Person	10.05.1993
3.	Authority under which Corporate Person is Incorporated/Registered	Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identification Number / Limited Liability Identity Number of Corporate Person	U72200KA1993PTC014303
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person	# 31, 1st Floor, 7th Cross, Behind South Indian Bank Malleshwaram, Bengaluru 560003, Karnataka, India.
6.	Liquidation commencement date of the Corporate Person	02nd December, 2025
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name: CS Devika Sathyanarayana, Registered Insolvency Professional Address: B 106, Sai Siri Heritage Apartments, B Block, Uttarahalli Road, Kengeri, Bengaluru – 560060 E-mail address: devikabushan@gmail.com Contact No: 9620698482 Registration No: *IBBI/IPA-002/IP-N00651/2020-2021/13221*
8.	Last date for submission of claims	1st January, 2026

Notice is hereby given that Kals Information Systems Private Limited has commenced voluntary liquidation on 02nd December, 2025

The stakeholders of Kals Information Systems Private Limited are hereby called upon to submit proofs of their claims, on or before 1st January, 2026 to the Liquidator at the address mentioned against item 7.

The financial creditors, if any, shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator
Sd/-
CS Devika Sathyanarayana
Liquidator in the matter of
Kals Information Systems Private Limited

Date: 03.12.2025
Place: Bengaluru

PUBLIC ANNOUNCEMENT

(Under Section 102 of the Insolvency and Bankruptcy Code, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **Shri. ARUN KUMAR H.P.**
PERSONAL GUARANTOR OF RIGHT ENGINEERS AND EQUIPMENTS INDIA PRIVATE LTD

RELEVANT PARTICULARS		
01	Name of Personal Guarantor	**Shri. ARUN KUMAR H.P.**
02	Permanent Residential Address of the Personal Guarantor	No. H3, 23, Old No. 28, Brindavan, Anugraha Layout, Bilekahalli, Bannerughatta Road, Bangalore 560 076
03	Details of Order admitting the application	Hon'ble NCLT Bengaluru Bench admitted the application filed u/s 99 of IBC 2016, R/w Rule 7(2) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 in I.A.No. 703/2024 in C.P.(IB) No. 150/BB/2024, In the matter of Shri. Arun Kumar H.P. – Personal Guarantor vide its order dated 29.09.2025(Order uploaded on 01.12.2025)
04	Insolvency Process commencement date in respect of Personal Guarantor under IBC, 2016	29-09-2025 (order uploaded on 01.12.2025)
05	Estimated date of closure of insolvency resolution process	28.03.2026 (180 days from the date of the Insolvency commencement date)
06	Name and registration number of the Resolution Professional appointed	Ravi Sankar Devarakonda Registration No: **IBBI/IPA-001/IP-P00095/2017-18/10195** AFA: **AA1/10195/02/311225/107284** (Valid upto 31-12-2025)
07	Address and e-mail of the Resolution Professional, as registered with IBBI	41/1, 8th Main, 11th Cross, 2nd Floor, Jayanagar 2nd Block, Bangalore – 560 011 Email: **ravicacscmalb@gmail.com**
08	Address and e-mail to be used for submission of claim and for correspondence with the Resolution Professional	41/1, 8th Main, 11th Cross, 2nd Floor, Jayanagar 2nd Block, Bangalore – 560 011 **rp.reipl@gmail.com**
09	Last date for submission of claims	26-12-2025

Notice is hereby given that the Hon'ble National Company Law Tribunal, Bengaluru Bench has ordered the commencement of Insolvency Resolution Process of Shri. Arun Kumar H.P.- Personal Guarantor for the credit facilities extended to M/s Right Engineers and Equipment India Private Limited on 29-09-2025 (Copy of order uploaded on 01-12-2025)

The creditors of Shri. Arun Kumar H.P, are hereby called upon to submit their claims with proof on or before 26-12-2025 to the Resolution Professional at the address mentioned against entry No.8 in Form B under Regulation 7 (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019. Copy of the Form B can be downloaded from **https://www.ibbi.gov.in/home/downloads**

Creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Ravi Sankar Devarakonda
Resolution Professional of Shri. Arun Kumar H P
– Personal Guarantor under Insolvency Resolution Process
Date : **04.12.2025** Registration No: **IBBI/IPA-001/IP-P00095/2017-18/10195**
Place: **Bengaluru** AFA No: **AA1/10195/02/311225/107284 (Valid upto31-12-2025)**

APTUS Value Housing Finance India Limited

8B, Doshi Towers, 205, Poonamalle High Road, Kilpauk, Chennai-600 010.Telephone: 044-4565 0008

Possession Notice
Appendix IV (Under Rule8 (1) of Security Interest (Enforcement) Rules, 2002)

Whereas, the undersigned being the authorized officer of **Aptus Value Housing Finance India Ltd** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand notice dated 29-08-2025 calling upon the borrowers 1.Mr. Suresh and 2.Mrs. Ningamma to repay the amount mentioned in the notice being for HOME CONSTRUCTION LOAN in Loan Account No: APEEN0184903 of Rs. 10,20,337/- (Rupees Ten Lakhs Twenty Thousand Three Hundred Thirty Seven Only)** within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken "Symbolic Possession" of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rule **on the 28th day of November 2025.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Aptus Value Housing Finance India Ltd for an amount of Rs. 10,55,648/-(Rupees Ten Lakhs Fifty Five Thousand Six Hundred Forty Eight Only) as on 06.11.2025** and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets

DESCRIPTION OF THE INMOVABLE PROPERTY:-

All that piece and parcel of Property bearing House.No. 253, Property Sy.No.80, Major residing at Giddenahalli Village, Dasanapura Hobli, Bangalore North Taluk, Karnataka Slum Development Authority, issued by Government Through Ashraya Yojana No.V.E 88-SBM 2020 Dated 24-03-2021, Measuring East to West 30 Sq.Feet Sq. and North to South 20 Sq.Feet, in all totally measuring 600 Sq. Feet and Bounded on ,being bounded by:- of land and building and all other appurtenances attached to the said property.

Boundaries: North By: Road. **South By:** House No. 246, **East By:** House No. 252, **West By:** House No. 254.

Date: 28.11.2025 **Sd/- Authorised Officer**
Place: Giddenahalli **Aptus Value Housing Finance India Limited**

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

S. E. RAILWAY – TENDER

DRM/ENGG, South Eastern Railway, Chakradharpur acting for & on behalf of the President of India invites E-Tenders against Open Tender. Manual Offers are not allowed against these tenders, and any such manual offer received shall be ignored. **Sl.No.-1. Tender Notice No.: CKP-WEST-25-26-20, Date: 02.12.2025. Name of work:** Execution of zonal works for service buildings including Rourkela station & service/residential buildings etc. in way side stations between Rourkela-Panposh and Rourkela-Birmitrapur station under SSE(Works)/Rourkela for period ending upto 30.06.2027 (2nd Call). **Tender Value:** ₹ 1,38,08,000. **EMD:** ₹ 2,19,000. **Sl.No.-2. Tender Notice No.: CKP-WEST-25-26-30, Date:- 02.12.2025. Name of work:** Through Sleeper Renewal (P) of 67.034 Tkm between station Rourkela-Jharsuguda Jn. (UP) by Track Relaying Train (TRT), Deep screening by BCM and T-28 and other miscellaneous works under the jurisdiction of Sr. DEN(West)/Chakradharpur in Chakradharpur Division (2nd Call). **Tender Value:** ₹ 8,27,31,763.15. **EMD:** ₹ 5,63,700. **Sl.No.-3. Tender Notice No.: CKP-WEST-25-26-31, Date: 02.12.2025. Name of work:** RCC jacketing of piers and abutment of Br. No.22 (UP) at Km. 486/5-7, Br. No.28 (DN) at Km. 480/17-19, Br.29 (DN) at Km. 479/19-21, Br. No.36 (UP) at Km.475/9-11 in between Rourkela-Jharsuguda and Br. No.20A at Km. 427/10B-11B and Br. No.128 at Km. 415/21-23 in between Rourkela-Birmitrapur under the jurisdiction of Sr.DEN(West)/Chakradharpur (2nd Call). **Tender Value:** ₹ 4,08,66,531.49. **EMD:** ₹ 3,54,800. **Sl.No.-4. Tender Notice No.: CKP-WEST-25-26-33, Date: 02.12.2025. Name of work:** Execution of Cess Repair work between Panposh-Birmitrapur section under the Jurisdiction of Sr.DEN(West)/Chakradharpur. **Tender Value:** ₹ 2,79,62,123.50. **EMD:** ₹ 2,89,800. **Sl.No.-5. Tender Notice No.: CKP-CENTRAL-25-26-51, Date: 02.12.2025. Name of work:** Bimalgarh- Construction of 22 Units Type II Qtrs at Rangra-4 Units, Roxy-4 Units and Bimalgarh-14 Units (G+1). **Tender Value:** ₹ 5,12,06,357.54. **EMD:** ₹ 4,06,100. **Date of Opening:** 24.12.2025 (for Sl.No. 1 to 4 each) & 30.12.2025 (for Sl.No. 5). **Cost of Tender form:** ₹ 0 (for Sl.No. 1 to 5). The tender can be viewed at website **http://www.ireps.gov.in**. The tenderer/ bidders must have class-III Digital Signature Certificate & must be registered under on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering. All relevant paper must be uploaded at the time of participating in e-tendering. **Note:** e-Tender Notice shall be issued free of cost to all tenderers. (Authority– Railway Board's letter no. 2020/CE-I/CT/3E/G/CC/Policy dtd. 16.07.2020). **(PR-907)**

Karnataka Bank

Your Family Bank. Across India.

Karnataka Bank
Koramangala Branch
No.653, 17th Main, 3rd Block,
Koramangala, Bangalore-560034

Phone: 8951914361/9449595757
E-Mail: blr.koramangala@ktkbank.com
Website: www.karnatakabank.com
CIN: L85110KA1924PLC001128

LOCKER BREAK OPEN NOTICE

Sl No	Name and Address of the Locker Hirer	Over due Locker Rent	Locker No	Details of Notice Sent	Overdue Since	Branch Name & address
1	**H K Legal** No 425,80 Ft Main Road,6th Block, Koramangala, Bengaluru, Karnataka -560034.	Rs 14169/-	396	27.06.2025	12.04.2022	KoramangalaBranch No.653, 17thMain,3rdBlock, Koramangala,Bangalore-560034
2	**Mr Jayanth S Kamath** ICICI Bank, No 366-367, 1st A Main 7th Block, Koramangala, Karnataka -560094	Rs 14,160/-	10	27.06.2025	12.04.2022	
3	**Mr Balaraman** 837 19th Main, 3rd Block Koramangala, Bangalore, Karnataka -560034	Rs 51,920/-	486	27.06.2025	12.04.2022	
4	**Mr Shiva Shankar S** 17,1st Floor,1st Main 7th Cross, Manthinagar, Madivala, Bengaluru, Karnataka -560197	Rs 7,080/-	309 (Locker inoperated for seven years)	1st Notice 27.06.2025 2nd Notice 20.11.2025	06.04.2023	
5	**Mr Ramzan P** No 02 Bhagya Lakshmi Residency, J P Nagar 2nd Phase, Bangalore, Karnataka -560078	Rs 28,320/-	381	27.06.2025	12.04.2022	

"The above-mentioned locker holders are maintaining Locker with **Karnataka Bank, KORAMANGALA BRANCH.** We have sent various communications in regard to payment of overdue locker rent on the dates mentioned in column 5 of the above table. However the same has not been paid despite various reminders. Hence above mentioned locker holder is once again advised to deposit the overdue rent mentioned in column no.3 of the above table within 07 days from publication of this notification. In the event of non-payment, the Bank will drill open the locker at their (locker-holders) cost, expenses and charges entirely at their risk and responsibility after 15 days from date of this publication/notice".

Place: Bengalore **Sdi- Branch Manager**
Date: 03.12.2025 **For Karnataka Bank**

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.:(022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com
Branch Address: Authum Investment & Infrastructure limited No 39 FKK Towers 2nd Floor, 30th Cross road Tilak Nagar,Bannerughatta Road,Bangalore – 560041

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Authum Investment & Infrastructure Limited("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024) We state that despite having availed the financial assistance, the borrowers/ mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of AIIL. In accordance with the directives relating to asset classification issued by the National Housing Bank, consequent to the Authorized Officer of AIIL under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/guarantors/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served/unclaimed and as such they are hereby informed by way of public notice.

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower And Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
1	**RHHLBAN00005618 MR. BABU P** No.358 2ND Floor, 4th Main Ward No. 18 CQAL Layout Sahakar Nagar, Bangalore -560092, ALSO AT Flat No. 404 4th Floor C Block KPR Sunrise Square Sy.No. 41/5 Katha No 1022/41/5, Doddakannelli Village Varthur Hobli, Bangalore-560035.	Mrs. P SARALA	06.01.2020	25.11.2025	Rs. 8883361.63/- (Rupees Eighty-eight Lakhs Eighty-Three Thousand Three Hundred and Sixty-One and Sixty-Three Paise only)	Rs. 75,00,000/- (Rupees Seventy Five Lakhs Only)

Property Address Of Secured Assets:- All the piece and parcel of the Residential property The Apartment bearing No. 404 4th Floor C' Block in the building called KPR SUNRISE SQUARE Situated at 41/5, Doddakannelli Village, Varthur, Hobli, Sarjapura Main Road Bangalore – 560037, East By: H.V. Narayana Reddy's Land West By: K.T. Murleswamy Reddy's Land North By: Sarjapura Road South By: D.M. Annaiah Reddy's Land

Sr. No.	Loan No. / Name Of The Borrower / Address	Co-Borrower And Guarantor Name Director Name	NPA DATE	Date Of Demand Notice	Outstanding Amount	Loan Amount
2	**RLHLBAN00004845 MR. BEJOY RAMACHANDRA NAIR /** Flat No.307, Vineyard Jasmine 1st Main 10th Cross, Bank Avenue off Banaswadi Ring Road, Bangalore, Karnataka-560043.	Mrs. RENUKA DEVI R	21.12.2022	25.11.2025	Rs.3,346,216.00/- (Rupees Thirty-Three Lakhs Forty-Six Thousand Two Hundred and Nineteen only)	Rs. 3,150,000.00/- (Rupees Thirty-One Lakhs Fifty Thousand Only)

Property Address Of Secured Assets:- All the piece and parcel of the Residential property The Apartment bearing No.307, third floor, "Vineyard Jasmine", having a super built-up area of 1273 square feet with one covered car parking situated at Horamavu Village, K.R. Puram Hobli, Bangalore East Taluk (previously Bangalore south Taluk) along with common facilities and amenities. The Apartment has Vitrified Tiles Flooring, Aluminium windows with Sal wood used for Doors and Teak Wood for main door and RCC Roof.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules there under.

Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Dated : 04.12.2025/ Place: Bangalore **Authorized Officer, Authum Investment & Infrastructure Limited**

ABB INDIA LIMITED

Registered Office: Disha-3rd Floor, Plot No. 5 & 6, 2nd Stage, Peenya Industrial Area N, Peenya, Bengaluru, Karnataka - 560058

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company have been lost and the holder(s) of the said securities / applicant(s) has applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of Holder(s) & A Holder(s), if any	Kind of Securities & Face Value	No. of Securities	Folio No.
KASHMIRI LAL CHOPRA	Equity Shares of Rs 10/-	61 Shares	K00001849

Distinctive Number(s)	Certificate No.
24776241 - 24776305, 35924768 - 35924814, 65363838 - 65363882	53888 - 53894, (27442) - (27442), 0862459

RAJIV CHOPRA
Name(s) of Holder(s) / Applicant(s)

Place: New Delhi
Date: 03-12-2025

ABB INDIA LIMITED

Registered Office: Disha-3rd Floor, Plot No. 5 & 6, 2nd Stage, Peenya Industrial Area N, Peenya, Bengaluru, Karnataka - 560058

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company have been lost and the holder(s) of the said securities / applicant(s) has applied to the Company to issue duplicate certificate(s).

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name of Holder(s) & A Holder(s), if any	Kind of Securities & Face Value	No. of Securities	Folio No.
KASHMIRI LAL CHOPRA	Equity Shares of Rs 10/-	96 Shares	K00001847

Distinctive Number(s)	Certificate No.
24777916 - 24777961, 35926016 - 35926078, 65363139 - 65363181	53218 - 53218, (27184) - (27184), 0862447

RAJIV CHOPRA
Name(s) of Holder(s) / Applicant(s)

Place: New Delhi
Date: 03-12-2025

Chola — CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Chola. Dare to know life

Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the **PUBLIC IN GENERAL** and in particular to the Borrower(s) and Guarantor(s) indicated in **COLUMN (A)** that the below described immovable property(ies) described in **COLUMN (C)** Mortgaged / Charged to the secured creditor the **CONSTRUCTIVE POSSESSION** of which has been taken as described in **COLUMN (D)** by the **Authorized Officer** of Housing **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on **"As is Where is", "As is what is" and "Whatever there is"** as per details mentioned below - Notice is hereby given to Borrower / Mortgagor(s) / legal heir/ legal representatives **(Whether Known or unknown)**, executor(s), administrator(s), successor(s) & assignee(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in **COLUMN (A)** U/s. **8(6)** of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditor's website i.e. **https://www.cholamandalam.com & www.auctionfocus.in**

Sr. No.	[A] Loan Account No. / Names Of Borrower(s) / Mortgagor(s) / Guarantor(s)	[B] O/S. Dues to be recovered (Secured Debts)	[C] Description of the Immovable Property / Secured Asset	[D] Type of Possession	[E & F] Reserve Price (In Rs.) / Earnest Money Deposit (In Rs.)	[G] Date of Auction & Time
1.	**Loan A/c. No(s). : X0HLBNA00002308487 & X0HLBNA00002781932 1. Mr/Mrs. Shivaganti R. 2. Mr/Mrs. Harijprasad C. Add:** No. 32/1, Mantappa, Bannerghatta, Bangalore South, Karnataka - 560083. **Also At:** Katha, 32/1 Property N 32/1 Mantappa Villa Jigni Hobli, Bannerghatta, Anekal Bus Stop Bangalore South - 560083	**Rs. 44,95,512/-** (Rupees Forty-Four Lakhs Ninety-Five Thousand Five Hundred and Twelve Only) due as on **09.01.2025**	All the piece and parcel of that Property bearing Northern portion of the Property No. 32/1, Khatha No. 32/1 situated at mantapa village, Jigani Hobli, Anekal Taluk and **Bounded on:- East By:** Road, **West By:** Nanjareddy s Property, **North By:** Remaining Portion of the Property, **South By:** Property Belonging to smt. Sujatha, Measuring East To West- 50 and North to South 19 sq feet, Totally measuring to an extent of 950 Square feet and Building constructed thereon.	CONSTRUCTIVE POSSESSION	**Rs. 61,53,125/-** (Rupees Sixty-One Lakhs Sixty-Three Thousand One Hundred and Twenty-Five Only) **Rs. 6,15,312/-** (Rupees Six Lakhs Sixteen Thousand Three Hundred and Twelve Only)	**09.01.2026** from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document).
2.	**Loan A/c. No(s). : HL29HKE000117590 1. Mr/Mrs. Shravana Kumar Mahato 2. Mr/Mrs. Seetha Devi 3. Mr/Mrs. Ajit Mahto 4. Mr/Mrs. Sangita Devi 5. Mr/Mrs. Jayram Mandal 6. Mr/Mrs. Devlaxmi Kumari Add:** Ashraya Layout Railway Stationdranagar Malur Kolar Karnataka, Temple, Kolar, Karnataka - 563130. **Also At:** Property Bearing No. 53-5/15-168, Ward No. 23, Indiranagara Ashraya Layout, Malur Town, Maluraluk, Kolar District, Municipal Katha No. 657/316-A, Malur Town, Malur, Kolar, Karnataka - 563160.	**Rs. 30,84,184/-** (Rupees Thirty Lakhs Eighty-Four Thousand One Hundred and Eighty-Four Only) due as on **11.03.2025**	All that Piece and Parcel of the immovable Property bearing Khata No.657/316-A, PID No. 53-5/15-168, situated at Indira Nagar Ashraya Layout, Malur Town, Malur Taluk, Kolar District, Karnataka -563160. Measuring East to West 7.620015 mtrs and North to South 9.144018 mtrs, in all measuring 69.67725 Sq.mtrs., together with building constructed thereon and **Bounded on: East by:** Site No. 317, **West by:** Site No. 315, **North by:** Private Property, **South by:** Road.	CONSTRUCTIVE POSSESSION	**Rs. 41,23,000/-** (Rupees Forty-One Lakhs Twenty-Three Thousand Only) **Rs. 4,12,500/-** (Rupees Four Lakhs Twelve Thousand Five Hundred Only)	**09.01.2026** from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document).

INSPECTION DATE & TIME : - 07-01-2026 BETWEEN 11.00 a. m. to 4.00 p. m. | **MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-**

Last date of submission of Bid EMD/ Request letter for participation is 06.01.2026 till 5 PM.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation there of.

For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with **Mr. Ravi Kiran /ravikiranb@chola. murugappa.com on his Mobile No. 9742449049/ Mrs. Komal Sharma on 8870464032.** official of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties / secured Assets.

Date : 03.12.2025 Sd/-
Place : Hobli / Kolar, Karnataka AUTHORIZED OFFICER,
For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED